

[English]

**Allocation for housing**

\*360. SHRI NITYANANDA MISHRA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the allocation made for housing in the successive Five Year Plans ;

(b) the share of private and public sector in the allocation made; and

(c) steps in view to bring about changes in rent control laws to encourage housing activity ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a)

**Statement****Public & Private Sector Investment in Housing**

Five Year Plan	Public Sector	Private Sector (As anticipated)	Total.
	(Rs. in crores)		
1st	250	900	1150
2nd	300	1000	1300
3rd	425	1125	1550
4th	625	2175	2800
5th	601	3636	4237
6th	1491	11500	12991
7th	2458	29000	31458

**Fund for education of workers**

\*363. SHRI JAGANNATH PATNAIK : Will the Minister of LABOUR be pleased to state :

(a) whether efforts have been made by Government to impress upon the private sector industries to help raise a fund for education of workers; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) No, Sir.

and (b) The Information is given in the Statement below.

(c) Rent Control is a State subject. However, the matter had been examined by Economic Administrative Reforms Commission which had suggested certain amendments in Rent Control laws operated by the State Govts /U.T. Adms. They have already been addressed in the matter. Recently, the National Commission on Urbanisation has, in its first interim report (January 1987), also suggested certain amendments to Rent Control Laws. Copies of the report have been sent to State Governments.

Certain changes in the Delhi Rent Control Act are also envisaged in the light of the above mentioned suggestions.

(b) Does not arise

**Pending cases of labour disputes**

\*364. SHRI RAHIM KHAN : Will the Minister of LABOUR be pleased to state :

(a) the number of cases relating to labour disputes pending in the various Labour Courts/Industrial Tribunal and Central Tribunal in each State; and

(b) the details thereof ?